The draft Labour Code on Occupational Safety, Health and Working Conditions has been prepared after amalgamating, simplifying and rationalizing the relevant provisions of thirteen Central Labour Acts. Applicability of the proposed Code would be on all the establishments of all sectors having 10 or more workers. There is no proposal to reduce safety inspection for establishments deploying less than 500 workers in the Code.

The provisions of the draft Labour Code on Occupational Safety, Health and Working Conditions are at pre-legislative Stage, at present.

## Transformation of EPFO into a fund manager

1061. SHRI DHARMAPURI SRINIVAS:

SHRI T. G. VENKATESH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that Government is planning to transform Employees' Provident Fund Organisation (EPFO) into a fund manager by handing over the funds of other social security schemes; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) No, Sir.

(b) Does not arise in view of the reply to part (a) of the Question above.

## Low Job Growth Rate

1062. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether average job growth during last four years has been 1.9 per cent only as per the recent report;
  - (b) if so, the details thereof, year-wise;
  - (c) the details of job growth during 2018 till date, month-wise and sector-wise;
- (d) whether average job growth rate during 2006-09 has been 3.5 per cent during 2010-14, it has been 2.6 per cent; and
- (e) if so, the reasons for failure of Government to address the alarming job situation in the country?